

**HIGH COURT FOR THE STATE OF TELANGANA
AT HYDERABAD
(Special Original Jurisdiction)**

TUESDAY, THE THIRD DAY OF DECEMBER
TWO THOUSAND AND TWENTY FOUR

PRESENT

**THE HONOURABLE THE CHIEF JUSTICE ALOK ARADHE
AND
THE HONOURABLE SRI JUSTICE J SREENIVAS RAO**

WRIT PETITION NO: 42762 OF 2022

Between:

1. Akula Vikram, S/o. Akula Venkatesham, Aged 31years, Occ Student, R/o. H.No.338, Jalvayuvihar colony, Opp KPHB, Near JNTU, Kukatpally, Hyderabad
2. Khaja Faizoddin Mohd, S/o. Mohd. Rukmuddin Aged about 31 years, Occ Student, R/o. H. No. 10-120/38/2, Plot No. 85, Saidharani Nagar Phase 2, Near Netaji Nagar Statue Nagaram, Ranga Reddy District, Telangana.
3. Nuthalapati Prudhvika, D/o. Chinnaiah, Aged about 29 years, Occ Student, R/o. 6-15-67, Arudelpet 15/3 lane Guntur, Guntur District, Andhra Pradesh
4. Kojge Deepika, D/o. Gangaram Aged about 29 years, Occ Student, R/o. 2-19/A, Kandarpally, Kandarpalle, Fathlapur, Nizamabad District, Telangana.
5. Khaja Moeeduddin Maaz, S/o. Khaja Fareed Uddin Aged about 35 years, Occ Student R/o. 12-2-720/10/1, Ground Floor P and T Colony, Beside Salama Hospital, Rethibowli, VTC, Mehdipatnam, Hyderabad, Telangana.
6. M. Shalini @ Juttu Shalini, D/o. Sateesh, Aged about 33 years, Occ Student, R/o. H.No.4-3-58/3/6, Bhagya Nagar Colony, Bhaisna, Nirmal District.
7. Mydarapu Mohana Sandhya, W/o. Mydarapu Rajanikar, Aged about 34 years, Occ Student, Flat No. G-4, Aasthas Green Homes, Nallagandla, Serilingampally, Hyderabad-19
8. Cheppalli Sudheer Kumar Reddy, S/o. Sudhakara Reddy, Aged about 27 years, Occ Student, H.No.3-150/A, Gulladarthi Village, Koilkuntla Mandal, Nandayal District.
9. Kollabathina Malavya, D/o. Ratnam, Aged about 27 years, Occ Student, H.No.3-3-107/25, Venkateswara Enclave II, Hyderguda, Rajender Nagar, Hyderabad-48
10. Mohammed Muttayyib Ur Rahman, S/o. Mohammed Mujeeb Ur Rahman, Aged about 28 years, Occ Student H.No.10-35, Naik Wada, Parigi, Ranga Reddy District - 501501
11. Bommineni Durga rani, W/o. Y. Ramesh Babu Aged about 47 years, Occ Student H.No. Villa No.5, Sy. No.103/A, Dantu Street, Kokapet, R.R. District

...PETITIONERS

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AND

1. Union of India, Rep. by its Secretary, Ministry of Health and Family Welfare, Nirman Bhawan, New Delhi - 110 001.
2. Medical Assessment and Ratings Board, Rep. by its President, National Medical Commission, Pocket- Sector-8, Dwarka Phase-I, New Delhi - 110 017.
3. National Medical Commission, Rep. by its Chairman, Administrative Section, Pocket-14, Sector-8, Dwarka Phase-I, New Delhi - 110 017
4. State of Telangana, Rep. by its Secretary, Health and Family Welfare, BRK Bhawan, Telangana Secretariat, Hyderabad - 500 022.
5. Kaloji Narayana Rao University of Health Sciences, Rep. by its Registrar, Nizampura, Warangal, Telangana 506007
6. Mahavir Institute of Medical Sciences, An Institution and a Trust constituted under the aegis of Bhagwan Mahavir Memorial Trust, having its registered office at 10-1-1, Bhagwan Mahavir Marg, A.C. Guards, Hyderabad-500004. Rep. by its Dean
7. Mediciti Institute of Medical Sciences, office Medchal Mandal, Ghanpur, Warangal District, Telangana Rep. by its Dean
8. Chalmeda Anand Rao Institute of Medical Sciences, office at F538 (plus)72W, Bommakal, Village, Karimnagar District, Telangana State. Rep. by its Dean
9. Prathima Institute of Medical Sciences, Office at Qtr. No. 104, B-Block, PIMS campus Nagunur, Karimnagar District, Telangana State. Rep. by its Dean
10. Mamatha Medical College, Khammam, Khammam District, Telangana Rep. by its Dean
11. SVS Medical College, Mahabubnagar Town and District, Telangana Rep. by its Dean
12. Kamineni Institute of Medical Sciences, 56W7 (plus) RC5, Akkenepally Varilingotam, Narketpalle, Nalgonda District, Telangana Rep. by its Dean

...RESPONDENTS

Petition under Article 226 of the Constitution of India praying that in the circumstances stated in the affidavit filed therewith, the High Court may be pleased to issue an appropriate writ, order or direction more particularly one in the nature of writ of MANDAMUS challenging the impugned action of the Respondent No.5 for issuing impugned notification for reallocation of PG students of 2021-22 batch dt.18.11.2022 and Letter/Notification dt.21.11.2022 for reallocation of the PG students to other colleges in pursuance of the permission granted by the Respondent No.2 for redistribution/reallocation of 33 post graduate students to other six (6) colleges as arbitrary, illegal, unconstitutional, violative of Article 14 of Constitution of India and violative of principles of natural justice and consequentially set aside/quash the impugned notification for reallocation of PG students of 2021-22 batch dt.18.11.2022 and Letter/Notification dt.21.11.2022 issued by the Respondent No.5 permitting the Petitioners to continue their PG course studies in the Respondent No.6 college

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IA NO: 1 OF 2022

Petition under Section 151 CPC praying that in the circumstances stated in the affidavit filed in support of the petition, the High Court may be pleased to suspend impugned notification issued by Respondent No.5 for reallocation of PG students of 2021-22 batch dt.18.11.2022 and Letter/Notification dt.21.11.2022 by permitting the Petitioners to continue their PG course studies in the Respondent No.6 college, pending disposal of the writ petition

IA NO: 1 OF 2023

Petition under Section 151 CPC praying that in the circumstances stated in the affidavit filed in support of the petition, the High Court may be pleased to dispense with my presence (i.e., Respondent Nos. 2 & 3) in the above Writ Petition No. 42762 of 2022 as directed by this Hon'ble Court

Counsel for the Petitioners: SRI. P S RAJASEKHAR

Counsel for the Respondent No.1: SRI B. NARASIMHA SHARMA ASSISTANT SOLICITOR GENERAL OF INDIA

Counsel for the Respondent Nos.2&3: MS. GORANTLA SRI RANGA PUJITHA SC FOR NMC

Counsel for the Respondent No.4: SRI K.N.D SWAPNA MADHURI AGP FOR HEALTH MEDICAL AND FAMILY WELFARE

Counsel for the Respondent No.5: SRI A. PRABHAKAR RAO SC FOR KNRUHS

Counsel for the Respondent Nos.6 to 12: ----

The Court made the following: ORDER

THE HON'BLE THE CHIEF JUSTICE ALOK ARADHE

AND

THE HON'BLE SRI JUSTICE J.SREENIVAS RAO

Writ Petition No.42762 of 2022

ORDER: *(Per the Hon'ble the Chief Justice Alok Aradhe)*

Mr. P.S.Rajasekhar, learned counsel for the petitioners.

Mr. B.Narasimha Sharma, learned Assistant Solicitor
General of India.

Ms. K.N.D.Swapna Madhuri, learned Assistant
Government Pleader for Health, Medical and Family Welfare
Department.

Ms. Gcrantla Sri Ranga Pujitha, learned Standing Counsel
for National Medical Commission.

2. Learned counsel for the petitioners submits that on
account of efflux of time, cause in the writ petition does not
survive for consideration.

3. The writ petition is, therefore, dismissed as infructuous.

No costs.

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As a sequel, miscellaneous petitions, pending if any, stand closed.

SD/-T. TIRUMALA DEVI
ASSISTANT REGISTRAR

//TRUE COPY//

SECTION OFFICER

To,

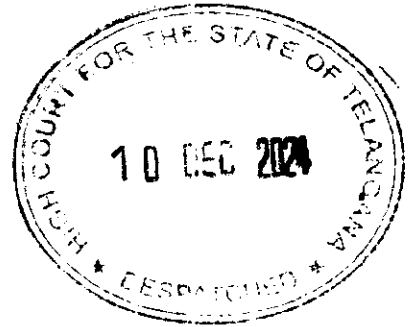
1. One CC to SRI. P S RAJASEKHAR Advocate [OPUC]
2. One CC to SRI A. PRABHAKAR RAO SC FOR KNRUHS [OPUC]
3. One CC to SRI B. NARASIMHA SHARMA ASSISTANT SOLICITOR GENERAL OF INDIA [OPUC]
4. One CC to MS. GORANTLA SRI RANGA PUJITHA SC FOR NMC [OPUC]
5. Two CCs to GP FOR HEALTH MEDICAL AND FAMILY WELFARE, High Court for the State of Telangana at Hyderabad. [OUT]
6. Two CD Copies

KKS
BS



HIGH COURT

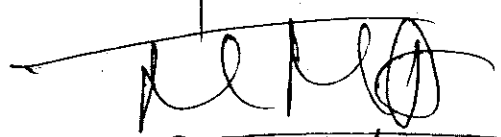
DATED:03/12/2024



ORDER

WP.No.42762 of 2022

**DISMISSING THE WRIT PETITION
AS INFRACTUOUS
WITHOUT COSTS**

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09/12/2024